Annexure-7

Filing under clause (d) of sub-regulation (5) of regulation 31 of the IBBI (Liquidation Process) Regulations, 2016

Name of the corporate debtor: AKSHAYA IMAGING SYSTEMS PVT LIMITED

Date of commencement of liquidation: 07th August 2018; List of stakeholders as on: 11th December 2021

List of other stakeholders, if any (other than financial creditors and operational creditors)

(Amount in

₹)

		Category of stakeholders (of claim		De	etails of clain	n admitted		Amount of contingent	Amount of claim		Remarks, if any	
		preference shareholders / equity shareholders / partners / others)	Date	Amount claimed	Amount of claim admitte d		attachment	attachment	Amount covered by guarantee		claim	rejected	verification	in unity
ī	Deemed Creditor as per Orders of AA dated 23 April 2019					Deemed creditor in respect of disclaimed land.					3,97,500/-			As per the Orders of the AA, the owners of the disclaimed land (liq val Rs 3,97,500/-) are deemed as a creditor for the amount of compensat ion or damages

payable and may be paid as debt in liquidation under Sec 53(1)(f). The owners of the disclaimed land, eventhoug h have sent a letter to notify 75 lacs as payable, when demanded for proof for such claim of compensat	 			•	•				
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of claim									of claim
has been									
received									received
by the									by the
									liquidator